

Central Administrative Tribunal
Principal Bench: New Delhi

C.P. No. 665/2001 In
O.A. No. 1176/2000

This the 29th day of July, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

Shri Kishan Pal,
S/o Shri Chander,
House No.42, Balmiki Mohalla,
Tughlakabad,
New Delhi.

-Petitioner

(By Advocate: Shri A.K. Mishra)

Versus

1. Government of NCT of Delhi
Through its Secretary (Shri Rakesh Bihari)
Public Works Department,
MSO Building, I.P. Estate,
New Delhi.
2. Government of NCT of Delhi,
Through its Asstt. Engineer-V, (Shri E.Parmanand)
Public Works Department,
PWD Division IV,
III, Hauz Khas,
New Delhi.

-Respondents/Contemners

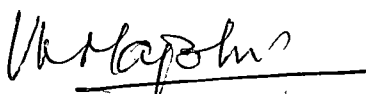
(By Advocate: Shri George Paracken, with
Shri E. Parmanand, respondent No.2 in
person, and
Shri Atin Rastogi, proxy for Mrs Geeta
Luthra)

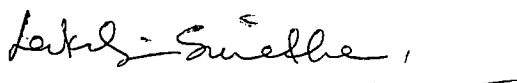
ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

Learned counsel for petitioner submits that respondents have since complied fully with the Tribunal's order in OA-1176/2000. Accordingly, he submits that he does not wish to press Contempt Petition any further.

2. Noting the above submissions, Contempt Petition is dismissed. Notices to the alleged contemners are discharged.


(V.K. Majotra)
Member (A)
cc.


(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)